

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 9 JAN 1989

lentempl

APPLICATION NO.

IN

~~1000~~, ANOS.

203 to 211/88 C/w Cls, 277 to 296/88

456/88, 21 to 25/88, 28/88, 242/88 to 251/88
and 253 to 262/88]

Applicant(s)

Sh. Ganesh H. Patwardhan
To and Ors.

Respondent(s)

Sh. R. S. A. Rao, AG. & (A. E.)
Bangalore 2 002.

(1) Dr. M.S. Nagaraja,
Advocate,
No. 35, Above Hotel Swargath,
1st Main Road, Gandhi Nagar,
Bangalore - 560 009. (~~3000~~)

(3) Sh. T.N. Chaturvedi,
Comptroller & Auditor General of
India,
No. 10, Bhadur Shah Jafar Marg,
New Delhi - 110 002.

(2) Sh. R.S.A. Rao,
Accountant General (A & E),
Karnataka,
Bangalore.

(4) Sri. S. Venkataraman,
Secretary,
Ministry of Finance, Govt. of India,
Dept. of Expenditure,
New Delhi - 110 001.

(5) Sh. N.S. Padmeswaraiah,
CSC,
Bangalore.

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 16-12-88.

Encl : As above

Issued : 10/1/89
10/1/89

O/C

DEPUTY REGISTRAR
(JUDICIAL)

B. A. Venkateshwaran

C.P. Nos. 197 to 326/88
Ganesh H. Patwardhan & Ors
v/s The AG (A&E), Karnataka, Bangalore & Ors
Dr M.S. Nageraje

Date

Office Notes

Dr. M.S. Padmarajiah

Orders of Tribunal

VC/LHAR(AM)

16-12-1988.

ORDERS IN CONTEMPT PETITIONS

Nos. 203 TO 211/88 C/w C.Ps. 277

TO 296/88.

Petitioners by Dr.M.S.

Nageraje.

13/2-88

2. Respondents by Smt.K. Ganga, Deputy Accountant General (Admn.), Bangalore.

3. In these petitions filed under Sec.17 of the Administrative Tribunals Act,1985 and the Contempt of Courts Act,1971, the petitioners have moved this Tribunal to initiate contempt of Courts proceedings against the respondents for non-implementation of the orders made in their favour, by this Tribunal.

4. Smt. K.Ganga, Deputy Accountant General, appearing for the respondents, has brought to our notice that the Hon'ble Supreme Court has stayed the operation of the orders made in favour of the petitioners and therefore, these Contempt of Courts Proceedings are liable to be dropped. We find this submission of Smt. Ganga is correct. On this view, these Contempt of Courts Proceedings are liable to be dropped. We, therefore, drop these Contempt of Courts Proceedings. But, in the circumstances of the cases, we direct the parties to bear their own costs.



TRUE COPY

Sd/- Sd/-
VICE CHAIRMAN MEMBER (A) 6/12/88

contd...3

R.M. Venkatesh
1/11/88

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 9 JAN 1989

Contempt:

APPLICATION NO.

IN AND

W.P. NO.

197 to 202/88 CW CP. 212 to 276/88 and
297 to 326/88

1078/87 to 1083/87, 29/88,
26/88, 30 to 33/88, 39 to 44/88, 59 to 63/88, 120/88 to 132/88,
135/88 ~~to~~ 136/88, 138/88, 137/88, 139/88,
188 to 215/88, 240/88 ~~to~~ 241/88, 315/88 to 344/88

Applicant(s)

Smk. S. G. Bharathi & Ors

VS. Sh. R. S. A. Rao, AG (A.E.)
Bangalore & Ors.

(1) Dr. M. S. Nagaraja

Advocate,
No. 35 Above Hotel Swagath,
1st Main Road, Gandhi Nagar,
Bangalore - 560 009. (Held in)

(3) Sri. T. N. Chaturvedi,
Comptroller & Auditor General
of India,
No. 10, Bhadra Shah Jagat Marg
New Delhi - 110 002.

(2) Sh. R. S. A. Rao,
Accountant General (A&E),
Karnataka, Bangalore.

(4) Sri. S. Venkataraman,
Secretary,
Ministry of Finance, Govt
Department of Expenditure,
New Delhi - 110 001.

(5) Sh. M. S. Padmarayiah,
CGSC, Bangalore

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Encl : As above

9c

R. S. Venkatarao
DEPUTY REGISTRAR
(JUDICIAL)

10-1-89

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

Smt. S.G. Bharathi & Ors

1/3
Order Sheet (contd)

Case No. 197 to 326/88

The AG (Adv.), Karnataka,
Bangalore & Ors

H.S. Padmajaiah

Dr. M.S. Nagaraja

Date	Office Notes	Orders of Tribunal
		<p>VC/LHAR (AM) 16-12-1988</p> <p>ORDERS IN CONTEMPT PETITIONS</p> <p>NOS. 197 to 202/88 C/w C.Ps.</p> <p>212 to 276 & 297 to 326/88:</p> <p>In these petitions under Sec.17 of the Administrative Tribunals Act, 1985 and Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to initiate Contempt of Court Proceedings against the respondents for non-implementation of the orders in their favour by this Tribunal.</p> <p>2. Smt. K. Ganga, Deputy Accountant General (Admn.), Bangalore, appearing for the respondents, has placed before us copies of two orders, both dated 14-12-1988 passed by respondent (R)-1, in favour of the petitioners, pursuant to the orders of this Tribunal in the matter, subject to certain terms and conditions specified by R-1. It is apparent that the aforesaid orders of R-1 would eventually result in payment to the petitioners as directed by this Tribunal. In these circumstances, we consider it proper to drop the Contempt of Court Proceedings in question. The said proceedings therefore are hereby dropped. But, in the circumstances of the case, we direct the parties to bear their own costs.</p>

TRUE COPY

Sd/-

Sd/-

(K.S. PUTTASWAMY) *TL.H.A. REGD/88*
VICE CHAIRMAN. MEMBER (A) *88*

PA
DEPUTY REGISTRAR (IDL)
91
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE